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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. **63**(RE-2003)/2002-2007
NEW DELHI: Dated, 12th May, 2004

Subject: **Procedure for import of various items under Tariff Rate Quota(TRQ).**

In exercise of powers conferred under Para 2.4 of Export and Import Policy,2002-2007,the DGFT makes the following amendments in the Handbook of Procedures ,Vol I:

Para 2.60 Procedure for import Under the Tariff Rate Quota Scheme

Attention is invited to Government of India, Ministry of Finance (Department of Revenue), notification no. 21/2002-Customs dated 1st March, 2002. As per the notification, import of four items viz., (1) Skimmed and whole milk powder, milk food for babies etc. (0402.10 or 0402.21) (2) Maize (corn), other (1005.90) (3) Crude sunflower seed or safflower oil or fractions thereof (1512.11) and (4) Refined rape, colza or mustard oil, other (1514.19 or 1514.99) is allowed in a financial year, up to the quantities as well as such concessional rates of customs duty as indicated below:

S.No.	ITC Code No. & Item	Quantity of Quota	Concessional duty
1.	Tariff Code No. 0402.10 or 0402.21 Skimmed and whole Milk Powder. Milk Food for babies etc.	150,000 MTs	15%
2.	Tariff Code No. 1512.11 Maize (Corn) other (1005.90)	5,00,000 MTs	15%
3.	Tariff Code No. 1512.11 Crude Sunflower seed or safflower oil or	150,000 MTs	50%

	fractions thereof		
4.	Tariff Code No. 1514.19 & 1514.99 Rape, Colza or Mustard Oil, Other (Refined)	150,000 MTs	45%

2. Eligible entities for allocation of quota:

(a) Milk Powder (Tariff Code No. 0402.10 or 0402.21): National Dairy Development Board (NDDB), State Trading Corporation(STC), National Cooperative Dairy Federation (NCDF), National Agricultural Cooperative Marketing Federation of India Ltd.(NAFED), Minerals and Metals Trading Corporation (MMTC), Projects & Equipment Corporation of India Limited(PEC) and Spices Trading Corporation Limited (STCL) are eligible to avail the quota.

(b) Maize(corn)(Tariff Code No. 1005.90): National Agricultural Cooperative Marketing Federation of India Ltd.(NAFED), State Trading Corporation (STC), Minerals and Metals Trading Corporation (MMTC), Projects & Equipment Corporation of India Limited(PEC), Spices Trading Corporation Limited (STCL) and State Cooperative Marketing Federations are eligible to avail the quota.

(c) Crude sunflower seed or safflower oil or fractions thereof(Tariff Code No. 1512.11): National Dairy Development Board(NDDB), State Trading Corporation (STC), National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED) Spices Trading Corporation Limited (STCL) and Central Warehousing Corporation (CWC) State Cooperative Marketing Federation & State Cooperative Civil Supplies Corporation are eligible to avail the quota.

(d) Refined rape, colza or mustard oil, other(Tariff Code No. 1514.19 or 1514.99): National Dairy Development Board(NDDB), State Trading Corporation (STC), National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED), Spices Trading Corporation Limited (STCL) and Central Warehousing Corporation (CWC) State Cooperative Marketing Federation & State Cooperative Civil Supplies Corporation are eligible to avail the quota.

All the eligible entities are eligible to avail the quotas as per the request of the applicants received.

3. All eligible entities desiring availment of the quota as mentioned above, may make application to Exim Facilitation Committee (EFC) in the form given in Appendix 8 of the Handbook of Procedures in the office of Directorate General of Foreign Trade(DGFT), Udyog Bhawan, New Delhi-110 011. The completed application forms along with the required/prescribed documents must reach this office on or before 30th June of each financial year.

4. The imports have to be completed before 31st March of the financial year i.e. the consignments must be cleared by the customs authorities before this date.

5. Since import of maize (corn) is under State Trading Regime (STR), the allottes of quota i.e. designated agencies in para 1 (b) above for this item shall also be granted an import licence for the allotted quantities as indicated at Sl. No. 21(b) of Customs Notification No. 21/2002 dated 1.3.2002 in terms of para 2.11 of Exim Policy, 2002-2007, if they do not wish to make the imports through Food Corporation of India (FCI).

6. The application fee for these applications shall be paid according to the procedure contained in appendix 29 to Handbook of Procedures, Vol.I, 2002-2007.

7. The allocation of quota, among the applicants shall be made by the Exim Facilitation Committee (EFC) in the DGFT.

This issues in the Public interest .

(L. MANSINGH)
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